F. No. 267/58/2019/CX-8  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Indirect Taxes & Customs  

New Delhi, Dated, the 8th May, 2019  

Order No.: - 01/2019 Central Excise

Subject: - Extension of time limit for filing of Monthly Return for production and removal of goods and other relevant particulars and CENVAT credit specified in Form ER-1 and specified in ER-2 – reg.

WHEREAS the migration and integration of legacy data from www.aces.gov.in to www.cbic-gst.gov.in is taking place, the ACES application will remain disabled. To provide adequate window to the taxpayers to file prescribed returns, it has been decided to extend the e-filing time limits for filing such returns due in April 2019.

2. NOW THEREFORE, in exercise of the powers conferred by sub-rule (6) of rule 12 read with sub-rule (3) of rule 23 of the Central Excise Rules 2017 and sub rule 5 of rule 11 of CENVAT Credit Rule, 2017, the period for filing of ER-1/ER-2 returns for the month specified below in columns 3 is extended the date mention in column 5.

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Details of return</th>
<th>Month</th>
<th>Current date of filing return</th>
<th>Extended date of filing return</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>ER-1</td>
<td>April-2019</td>
<td>10-May-2019</td>
<td>10-June-2019</td>
</tr>
</tbody>
</table>

(V. Usha)  
Pr. Commissioner (CX)